

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH : KOLKATA**

REGIONAL BENCH - COURT NO.3

Service Tax Appeal No.76724 of 2019

(Arising out of Order-in-Appeal No.131/DGP-ST/2019 dated 20.03.2019 passed by Commissioner of CGST & Central Excise, Siliguri Appeals, Siliguri.)

M/s. Malda Metals Private Limited

(Banipur, P.O.Ghorsala, Murshidabad, Pin-742229.)

...Appellant

VERSUS

Commissioner of CGST & CX, Bolpur Commissionerate

.....Respondent

(Nanoor Chandidas Road, Sian, Bolpur, District-Birbhum, West Bengal.)

APPEARANCE

NONE for the Appellant (s)

Shri A.Roy, Authorized Representative for the Respondent (s)

CORAM: HON'BLE SHRI P.K.CHOUDHARY, MEMBER(JUDICIAL)

FINAL ORDER NO. 75098/2023

DATE OF HEARING : 22 February 2023
DATE OF DECISION : 22 February 2023

P.K.CHOUDHARY :

An application had been filed by the Appellant for withdrawal of the Appeal filed by them.

2. When the matter was called, none appeared on behalf of the Appellant. Heard Shri A.Roy, Ld. Authorized Representative for the Respondent-Revenue. Ld. Authorized Representative has no objection for withdrawal of the Appeal.

3. In view of the reasons, as mentioned in the application, the prayer of the Appellant for withdrawal of their Appeal is allowed and the Appeal is dismissed as withdrawn.

(Dictated and pronounced in the open Court.)

Sd/
(P.K.CHOUDHARY)
MEMBER (JUDICIAL)

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